

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/114/9/AMR/2022	Admitted	9 of IBC	SPC FAB Private Limited Vs Villmar Agro Polymers Private Limited.
	IA(IBC)/201/2023	60(5) of IBC	Mr. Sivarama Prasad Gudipati, IRP of M/s Villimar Agro Polymers Private Limited) Vs. Andhra Pradesh State Finance Corporation

ORDER

IA(IBC)/201/2023:

Present: Mr. Sivarama Prasad Gudipati, Ld. RP appeared in person.
Mr. Anil Mukherjee, Ld. Counsel for the Respondent.

It is stated by the Ld. RP that the factory premises has handed over to him by the Respondent hence he seeks to withdraw the application. Recording the said submission, this IA(IBC)/201/2023 is dismissed as withdrawn. Accordingly, IA(IBC)/201/2023 is disposed of.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**